

also action against the defaulting employees of the Department who could not maintain proper servicing of telephones to the subscribers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) and (b). Only one subscriber who incidentally also has long outstanding telephone dues surrendered his telephone under protest.

(c) There has been some difficulty in providing spare parts to the exchange and these are being arranged on priority.

Excavation in Mithila

6706. SHRI BHOGENDRA JHA: Will the Minister of EDUCATION be pleased to state:

(a) whether after the finds of the second century B.C. the excavations in Mithila had to be suspended due to outflow of water from within and proposals had been made to continue excavations after pumping out the water;

(b) if so, when the excavations are going to be resumed;

(c) if not, the cause of suspension and non-resumption of further excavations; and

(d) which of the other ancient cities within the ancient historical area of Mithila is or are being or proposed to be excavated at present or in near future?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (d). Excavations undertaken by the Archaeological Survey of India at Balirajgarh during 1962-63 had established the cultural sequence of the site, chronologically ranging from second century B.C. to the Pala period. The State Department of Archaeology and Museums, Government of Bihar, Patna, undertook further work during 1973-74 and 1974-

75. The lowest levels of the site, however, could not be reached due to high water table. Since the cultural sequence of the area in general, is already established further excavation by pumping out water is not considered necessary nor any other area of Mithila is proposed to be excavated.

राजस्थान में जयपुर और अन्य बड़े नगरों के बीच सीधी टेलीफोन सेवा

6707. श्री भीखा भाई: क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान में जयपुर और राज्य के शेष दूसरे बड़े नगरों के बीच टेलीफोन सेवा की व्यवस्था करने का प्रस्ताव है ;

(ख) यदि हा, तो यह व्यवस्था कब तक की जायेगी ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री कार्तिक उरांव): (क) जी हां ।

(ख) मौजूदा तथा अगली योजना अवधि के दौरान ।

(ग) प्रश्न ही नहीं उठता ।

Limit on Stocks of Sugar and Khandsari by Traders

6708. SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government recently imposed further cut in the maximum extent of sugar and khandsari that can be held by a trader at a time, to prevent hoarding thereof and to prevent rise in prices of these commodities;

(b) if so, the details in this regard; and

(c) the steps taken to effectively enforce these orders and the amount of sugar hoardings unearthed during July 1980 in each of the States and Union Territories?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) In an order issued by the Government on 14th July, 1980 the stock holding limits for recognised dealers of sugar and khandsari have been reduced as under:—

	Stock holding limit (in quintals)	
	Prior to 14-7-80	As fixed on 14-7-80
I. Vacuum Pan Sugar		
(i) In Calcutta and extended area—		
(a) Recognised dealers who import sugar from outside West Bengal	3,500	3,500
(b) Other recognised dealers	500	250
(ii) In other places		
(a) in cities & towns with a population of one lakh or more	250 to 500	250
(b) in other towns with a population of less than one lakh	100	100
II. Khandsari	500	250

The restrictions regarding turn-over of stocks within 10 days period, which was initially imposed only on sugar dealers on 17-5-80 has also been extended to khandsari dealers on 14-7-80.

(c) Instructions have been issued to the State Governments to ensure strict enforcement of the reduced stock holding limits recently prescribed. The details of the action taken by the State Governments and the stocks of sugar unearthed by them as per reports so far received are given in the statement attached.

Statement

The action taken by the State Governments to enforce the stock holding limits for sugar and khandsari dealers and stocks unearthed during July, 1980.

1. Assam

The District authorities and field officers of Food & Civil Supplies Department have been instructed by the State Government to enforce the orders relating to stock holding limits of sugar and khandsari effectively. No hoarded stocks were unearthed during July, 1980.

2. Gujarat

The reduced stock holding limit for khandsari is being enforced. 13,806 quintals of khandsari has been seized upto 29-7-80.

3. Haryana

Anti-hoarding measures have been intensified for strict enforcement of stock holding limits. Information regarding the quantity and value of sugar seized during July, 1980 is being collected.

4. Kerala

Steps are being taken to intensify inspections to unearth hoarding. Under the licensing Order issued under E.C. Act, 13,609 raids were conducted by officers till 30-7-80 and during these raids, 204 tonnes of sugar and 14 tonnes of khandsari was seized.

5. Maharashtra

The Collectors have been directed to take intensive dehoarding measures

and gear up enforcement machinery. So far, 109 visits/raids have been carried out in Bombay alone. Sugar stocks with dealers were found to be within permissible limits. Reports from districts are awaited though drive for dehoarding has been launched all over the State.

6. Punjab

Provisions of the Control Order in regard to stock holding limits and in other respects is being strictly enforced. 128 quintals sugar has been seized during July, 1980.

7. Rajasthan

The District authorities have been directed to enforce strictly the Central Government directions. 267 checks have been conducted and 403 bags of khandsari have been seized. Sale of 421 bags of khandsari was stopped on account of excess stock.

8. Chandigarh (U.T.)

191 raids were carried out by the Inspectorate staff but no case of sugar hoarding was detected during July, 1980.

झालावाड़ और झालरापाटन, राजस्थान के बीच टेलीफोन प्रणाली

6709. श्री चतुर्भुज : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या झालावाड़ मुख्यालय तथा झालरापाटन शहर के बीच वर्तमान टेलीफोन प्रणाली खराब है और इस प्रणाली के अधीन हर बार उपभोक्ता को टेलीफोन केन्द्र से यह अनुरोध करना पड़ता है कि वह नम्बर मिला दे ;

(ख) यदि हां, तो क्या इससे टेलीफोन उपभोक्ताओं/ग्राहकों को असुविधा हो रही है ;

(ग) क्या सरकार इस प्रणाली के स्थान पर स्वचालित टेलीफोन केन्द्र बनाने की योजना पर विचार कर रही है ; और

(घ) यदि हां, तो जनता की सुविधा के लिये इन दो नगरों के बीच कब तक स्वचालित टेलीफोन सेवा आरम्भ करने की संभावना है ?

संचार मंत्रालय में राज्य मंत्री (श्री कार्तिक उरांव) : (क) और (ख) : झालावाड़ और झालरापाटन कस्बे दो अलग-अलग नगर पालिकाओं में हैं। दोनों स्थानों के बीच काले समूचे देश में प्रचलित मानक व्यवस्थाओं के अनुसार ट्रंक काल के बतौर लगाई जाती है।

(ग) और (घ) : झालावाड़ में मौजूदा हस्तचल एक्सचेंज को एक स्वचल एक्सचेंज में बदलने के उपरांत ही सीधी डायलिंग सेवा संभव हो सकेगी। इसकी योजना तैयार की जा रही है परन्तु इस समय स्वचल स्वीचिंग उपस्कर की सीमित सपलाई के कारण निश्चित लक्ष्य निर्धारित नहीं किया जा सकता।

आई० आई० टी०, कानपुर के भूतपूर्व निदेशक तथा प्रोफेसरों के विरुद्ध मुकदमा

6710. श्री डूंगर सिंह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आई० आई० टी०, कानपुर के भूतपूर्व निदेशक और प्रोफेसरों के विरुद्ध फौजदारी का मुकदमा मेट्रोपोलीटन मजिस्ट्रेट, कानपुर की अदालत में चल रहा है, और क्या उन सभी प्रोफेसरों को तथा उक्त निदेशक को जमानत पर छोड़ दिया गया है ;

(ख) क्या आई० आई० टी०, कानपुर के आचार नियमों में यह व्यवस्था है कि फौजदारी मुकदमे में जमानत पर छूटने पर